

diture involved in case the Bill is passed into law."

जैसा मैंने पहले कहा फाइनेन्शियल मेमोरेण्डम में क्लॉज 3(ए) में कितना खर्च होगा यह लिखा है, क्लॉज 3 (सी) में कितना खर्च होगा यह लिखा गया है, क्लॉज 4 और 6 में कितना पैसा लगेगा यह बतलाया गया है। मगर यह नहीं बतला पाये हैं कि इसमें कितना पैसा खर्च करना पड़ेगा। इस तरह से जो नियम हैं उनका सङ्गत और सोधा उल्लंघन होता है। इसलिये यह विधेयक सदन के सामने नहीं आ सकता है। यह मेरा व्यवस्था का प्रश्न है।

**SHRI MOHD. SHAFI QURESHI :** The position is that the Bill has been referred to the Select Committee. Possibly, no debate can take place at this stage because the Bill is already referred to the Select Committee. It is for the Select Committee to go into all these matters and report back to the House.

**SHRI PILOO MODY (Godhra) :** How can it even go to the Select Committee?

**SHRI MOHD. SHAFI QURESHI :** My submission is that the Bill has already been referred to the Select Committee. This matter cannot be raised now.

**श्री क० ना० तिवारी (बेतिया) :** अभी श्री फरनेन्डो ने जो प्रश्न उठाये हैं वह बिल्कुल सही मालूम पड़ते हैं क्योंकि रूल्स के मुताबिक जो फाइनेन्शियल इम्प्लिकेशन्स हैं उसको पूरी तरह से यहां आना चाहिये। जब तक यह सफाई नहीं हो जाती कि गवर्नमेंट की यह पोजीशन है, यह रूल्स को वायोलेट करता है। इसलिये मेरा ऐसा खयाल है कि इसका पूरा जवाब आना चाहिये और तभी यह बिल सदन के सामने आ सकता है।

**MR. CHAIRMAN :** The motion has been moved for a reference to the Select Committee. This is under discussion. Shri Fernandes has raised two issues, firstly, that the estimate has not been mentioned and, secondly, that the relevant clauses are not printed in italics. The second point can be waived by the Speaker but not the first one. The reply given by the Minister

is that once the motion for a reference to Select Committee is moved, this point cannot be raised. It is only a motion under discussion. The reference has not been made to the Select Committee by the House so far. Of course, the objection should have come at a little earlier stage. But, anyway, it has come now. I find that the estimate is not given in exact words or in exact amount. The question that this motion is for a reference to the Select Committee does not come in the way of the objection that the hon. Member has raised. You may just explain what are the reasons, whether the estimate, the exact amount, could be given or some other relevant information may be given. Of course, he can do it later. For the time being, the discussion may go on. By this evening, you may just give exact figures of estimate and then the debate may continue.

**SHRI PILOO MODY :** What he could not do for the last three years, I do not think, he is likely to do so in a few hours.

**MR. CHAIRMAN :** We can just wait for sometime. Shri Fernandes has raised a perfectly valid objection. I only wish it could have been raised a little earlier and the time of the House could have been saved. Anyway, it has come now. I also find a number of other irregularities. Somewhere, the year is not mentioned, the date is not properly mentioned, etc. I would request the Minister to go into the draft of this Bill himself. Of course, those can be treated as consequential mistakes and we can rectify them by the right of the Chair, but not the very basic objection which the hon. Member on the other side has raised. I hope, he will look into it and see to it that the next time when this Bill is taken up, all these defects are removed.

**SHRI SRADHAKAR SUPAKAR (Sambalpur) :** May I be permitted to raise this point of order? In the Financial Memorandum, in almost all the paragraphs it has been stated that an approximate estimate of the expenditure to be incurred cannot be made at this stage. This comes in paragraphs 1, 2, 3 and 4. So, I do not think that, even if the hon. Deputy Minister is given time, he will be able to make an approximate estimate of the actual expenditure involved. The area of control is so large that I do not know whether he will be in a position to

[Shri Sradhakar Supakar]  
make even an approximate calculation of the expenditure involved.

MR. CHAIRMAN : It is an estimate. Some amount should have been mentioned rather than keeping silent.

SHRI DATTATRAYA KUNTE (Kolaba) : Before you give the ruling, may I submit this ? A very serious note of this lacuna has to be taken; this is not just an irregularity; as far as our rules go, it is an illegality. I may point out to you why these estimates are required. These estimates are required because the House has to assess whether, having recourse to this Bill and by passing it into an Act, the country would be benefited or not; the House should know at what cost we are going to implement this Bill, if the House does not know, if the country does not know, at what cost this is going to be implemented, then it will be very difficult; for instance, one man might bring a suggestion that he can turn dust into gold, but at what cost ? It might be like this. If on the face of it is cannot be estimated, it is really good and necessary that the Deputy Minister, without any point of honour, just withdraws the Bill and assures the House that he will come before this House with all the information. It is for the office to give the information. I might even say that even if he brings the information at the end of the day, the House will have to be allowed to discuss the whole matter again because in the context of the expenditure involved, the matter will have to be looked into again. This is not a simple thing. If it cannot be estimated now, as I said, the Minister should withdraw the Bill now. The Deputy Secretary was suggesting to you, Sir, that it might as well be added. That is a wrong way of interpreting the rules. I take a serious objection to interpreting rules in this way. The rules of this House are meant to be obeyed and not to be trifled with. So, the suggestion that was made that it could be given at the end of the day or tomorrow, is not correct. The point of order raised by my hon. friend, Mr. Supakar, is very valid. If, till now, till the Bill was presented to the House, the office could not either collect the figures or collate them, I do not know how they are going to do this within another 25 minutes or even by tomorrow morning. So, the best course is for the Deputy Minister to withdraw this Bill now. (*Interruptions*) May I point this

out to you in all humility ? You have stated that this objection should have been raised earlier. It was for your Secretariat not to put it up in the order paper till all the preliminaries were gone through. You pointed out—and we admit the mistake—that we did not raise the objection earlier, but it was the responsibility of your Secretariat to see whether all the preliminaries had been gone through or not; if they had not been gone through and if the mistake lies with your Secretariat, then you should be kind to us.

17 hrs.

SHRI V. KRISHNAMOORTHY (Cuddalore) : I request the Chair to kindly pull up the Law Minister because it has passed through his Ministry. They have processed the Bill. They cannot rather circulate a Bill which is not complete in all respects.

MR. CHAIRMAN : Mr. Kunte, I have already made certain observations and also allowed the hon'ble Minister just to see if he could rectify it by the time he comes next. A little time is left now. You had been yourself a Presiding Officer. Procedural irregularity cannot be equated with illegality. It may be due to ignorance or irregularity.

SHRI DATTATRAYA KUNTE : Sir, the Rules of the House are very clear. It is clearly a breach of the Rules of the House unless you say that for the moment the the Rule is abrogated.

MR. CHAIRMAN : It is a mere irregularity.

SHRI PILOO MODY : Are you suggesting, Sir, that a Bill should be passed without the House knowing what the financial implications are? After all, when a Bill like this comes before us we are supposed to see what it is going to cost us. If it is going to cost us a hundred crores of rupees year, we will say 'We certainly do not want it', but if it is going to cost only Rs. 5 or 6 crores, we may say 'Yes'. So, there must be some idea.

MR. CHAIRMAN : I just wanted to give some time to the Minister. If it is a question of oversight, he can rectify it, but if he actually does not know anything about the exact amount or estimate, then he will have